

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

7. I.A. 3297/2024

In

C.P. (IB)/3352(MB)2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: Regency Ispat Private Limited

VS

Vijay Citispace Private Limited

Appearance

For Applicant/RP: Adv. Saloni Kalwade

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 3297/2024

This application has been filed by Resolution Applicant for placing on record the fifth Report of re-constitution of the CoC dated 16th May 2024.

It is submitted that the Applicant reconstituted the CoC from time to time on account of addition of various homebuyers and other financial creditors. Accordingly, four reports for constitution/ reconstitution were filed earlier.

By an Order dated 28.11.2023 in Interlocutory Application No. 3617 of 2023, this Tribunal directed the Applicant to verify the claims of a homebuyer. Pursuant to the said Order, the Applicant verified the claim and admitted the same. Consequently, CoC has been reconstituted.

Report is taken on record. As no further orders are required, I.A. is **allowed** and stands **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
//Surbhi//

Sd/-
LAKSHMI GURUNG
Member (Judicial)